

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.513 of 2021

1. Gautam Kumar Singh					
2. Puja Singh					
3. Anil Kumar Singh	Petitioners	
	Versus				
1. The State of Jharkhand					
2. Uday Pandey	Opposite Parties	

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners	: Mr. Lalan Kumar Singh, Advocate
For the State	: Ms. Nikki Sinha, A.P.P.

03/05.04.2021 Heard Mr. Lalan Kumar Singh, learned counsel for the petitioners and Ms. Nikki Sinha, learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Let notice be issued to opposite party no.2 under registered cover with A/D as well as by ordinary process for which requisites etc. must be filed within two weeks.

In the meantime, State will take instruction and also file counter affidavit.

Post this matter on 18th June, 2021 under the heading 'For Admission'.

Till the next date of listing, there shall be stay of further proceeding in connection with Complaint Case No.2335 of 2018 pending in the Court of S.D.J.M., Hazaribag.

(Sanjay Kumar Dwivedi, J.)

Anit